

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.175/MP/2016

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Ltd. and the procurers for compensation due to Change in Law impacting revenues and costs during the operating period.

Date of hearing : 29.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited

Respondents : MP Power Management Co. Ltd. & Others

Parties present : Shri Vishrov Mukerjee, Advocate, SPL
Ms. Raveena Dhamija, Advocate, SPL
Shri Surya Kant, SPL
Ms. Swapna Seshadri, Advocate, PSPCL & HPPC
Shri G. Umamathy, Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Rishabh D.Singh, MPPMCL
Shri M.G. Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Shri Rajeev Srivastava, Advocate, UP Discoms
Ms. Gargi Srivastava, Advocate, UP Discoms
Ms. Garima Srivastava, Advocate, UP Discoms

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner vide its affidavit dated 23.8.2017 has filed the requisite information called by the Commission vide RoP dated 13.7.2017. Learned counsels appearing on behalf of the respondents submitted that the petitioner has not served copy of the affidavit on the respondents.

2. After hearing the learned counsels for the parties, the Commission directed the petitioner to serve the copy of the affidavit dated 23.8.2017 on the respondents immediately. The respondents including Prayas were directed to file their response by 12.9.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or

before 26.9.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed to list the Petition for hearing on 12.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**